

[श्री उग्रसेन]

आफ यंग साईटिस्ट्स के चेयरमैन को मुझतिल कर दिया है। और उन के संयुक्त के दूसरे अधिकारियों को कारण बताओ नोटिस भी दिया है। क्योंकि वे इस बात की मांग कर रहे थे कि एम० एस० सी० फैलोशिप जो 1973 में बन्द कर दी गई है, पहले उन्हें 350 रुपये प्रति माह साढ़े तीन वर्ष तक मिलता रहा है, पी० एच० डी० स्टूडेंट फैलोशिप जिस के लिए उन्हें 400 रुपये प्रति माह मिलता था, जिसे आपातकाल में 350 रुपये कर दिया गया और उन के लिए अनुसन्धान करने की कोई सुविधा नहीं है, उन रिस्चं वर्कर्स के लिये चिकित्सा सुविधा एवं आवास की सुविधाएं नहीं हैं। ये रिस्चं अनुसन्धान के विद्यार्थी हड़ताल पर हैं और स्थिति अत्यन्त गम्भीर है। इसलिये मैं स्वास्थ्य मंत्री जी का ध्यान इस ओर आकृष्ट करना चाहता हूँ।

(vi) LAW AND ORDER SITUATION IN KARNATAKA.

SHRI S. NANJESHA GOWDA (Hassan): Sir, I would like to bring to the notice of this august House and also to the Minister of State for Home Affairs who is right now here regarding lawlessness prevailing in Karnataka.

MR. CHAIRMAN: You have to read out what you have already sent to the office. You cannot go beyond that.

SHRI S. NANJESHA GOWDA: Karnataka Government has failed to maintain law and order. Yesterday one man was killed. More than 200 cars and a number of buses have been burnt. Goondas are let loose at Bangalore and other places in Karnataka. Hence I request the Prime Minister, who is also the Home Minister, to take note of the situation and help the innocent people of the State by sending the C.R.P. since State police is silent and also get the report from the Governor to take suitable action.

I want to add one more sentence.

MR. CHAIRMAN: It would not be recorded.

SHRI S. NANJESHA GOWDA: **

MR. CHAIRMAN: We shall now take up Private Members' business. Bills to be introduced. Shri Kanwar Lal Gupta—absent.

15.09 hrs.

EXPORT AND SURPLUS REMOVAL BILL*

SHRI D. D. DESAI: (Kaira): I beg to move for leave to introduce a Bill to extend the time for purchase and distribution of surplus agricultural commodities for relief purposes and to establish a Surplus Commodities Corporation.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to extend the time for purchase and distribution of surplus agricultural commodities for relief purposes and to establish a Surplus Commodities Corporation."

The motion was adopted.

SHRI D. D. DESAI: I introduce the Bill.

CENTRAL EXCISES AND SALT (AMENDMENT) Bill.*

(Amendment of article 1, 2, etc.)

SHRI R. D. GATTANI (Jodhpur): Sir, I beg to move for leave to introduce a Bill further to amend the Central Excises and Salt Act, 1944.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Central Excises and Salt Act, 1944."

The motion was adopted.

**Not recorded.

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SHRI R. D. GATTANI: I introduce† the Bill.

NATURAL CALAMITIES MITIGATION COMMISSIONS BILL*

SHRI P. RAJAGOPAL NAIDU (Chittoor): I beg to move for leave to introduce a Bill to provide for the establishment of a commission for the purpose of mitigating the natural calamities and to provide relief to the sufferers due to these calamities.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for the establishment of a commission for the purpose of mitigating the natural calamities and to provide relief to the sufferers due to these calamities.

The motion was adopted

SHRI P. RAJAGOPAL NAIDU: I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL.*

(Amendment of article 19, etc.)

डा० राजजी सिंह (भागलपुर): मैं प्रस्ताव करता हूँ कि भारत के संविधान का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाये।

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

डा० राजजी सिंह: मैं विधेयक को पुरःस्थापित करता हूँ।

COW SLAUGHTER PROHIBITION BILL.*

डा० राजजी सिंह (भागलपुर): मैं प्रस्ताव करता हूँ कि गौ हत्या का प्रतिषेध करने का उपबन्ध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाये।

MR. CHAIRMAN: Motion moved:

"That leave be granted to introduce a Bill to provide for prohibition on killing of cows."

SHRI G. M. BANATWALLA (Ponnam): Sir, I rise to oppose the introduction of this Bill prohibiting the slaughter of cows. I do understand that this is a stage where the Bill is being introduced. I would, therefore, be very brief. I will confine myself only to the constitutional invalidity of this Bill as also to the fact that it is not within the legislative competence of this House to enact such a Bill. There are other aspects of this measure which is being proposed. However, all those aspects can be taken into consideration if and when the Bill reaches the later stage of discussion. I will, therefore, be confining myself only to this preliminary objection.

Clause 3 of the Bill says:

"No person shall kill or cause to be killed a cow for any purpose or at any place in India."

There term 'cow' is defined in clause 2(b) as—

"'cow' includes he-calves, she-calves, bullocks and bulls."

We, therefore, find that by including bullocks and bulls in the definition of 'cow' a total and blanket ban is sought to be imposed on the slaughter of bovine population and this, I submit, is in violation of the Constitution.

Sir, I do understand that Article 48 of the Directive Principles has been relied upon by the hon. Member. I quote Article 48:

"The State shall endeavour to organise agriculture and animal husbandry on modern and scientific lines and shall, in particular, take steps for preserving and improving the breeds, and prohibiting the slaughter, of cows and calves and other milch and draught cattle."

It is, therefore, extremely clear that Article 48 does not envisage any total or blanket ban on the slaughter of any of the species of bovine population.

†Introduced with the recommendation of the President.